

ITEM NO.19

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8722/2024

[Arising out of impugned final judgment and order dated 22-09-2023 in AUS37AACA No. 219/2022 passed by the High Court of Judicature at Allahabad]

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY (NOIDA) Petitioner(s)

VERSUS

HINDUSTAN STEELWORKS CONSTRUCTION LIMITED

Respondent(s)

IA No. 78927/2024 - EXEMPTION FROM FILING O.T.

IA No. 78926/2024 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 14-10-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) :Mr. Soayib Qureshi, AOR

For Respondent(s) :Mr. Saurav Agrawal, Adv.
Mr. Pranay Agarwal, Adv.
Mr. Anshuman Chowdhary, Adv.
Mr. Varad Nath, Adv.
Mr. Aarya Bhatt, Adv.
Mr. Tushar Nair, Adv.
Mr. Ajay Sharma, Adv.
Ms. Prachi Dubey, Adv.
Ms. Kiran Devrani, Adv.
Mr. Sahil Tagotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

List on non-miscellaneous day on 25.11.2025.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)